



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 3RD DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 17524 OF 2025

(482(Cr.PC) / 528(BNSS))

BETWEEN:

TARANNUM C

C/O. CHAND PASHA,

AGED ABOUT 23 YEARS,

R/AT NO.201, 5TH CROSS

SUBRAMANYA LAYOUT,

RAMAMURTYNAGAR,

DOORVANINAGAR,

BANGALORE - 560 016.



...PETITIONER

(BY SRI. MOHAMMED KALEEM, ADVOCATE)

AND:

1. THE STATE OF KARNATAKA

BY KOTHANUR POLICE STATION,



REP. BY SPP,
HIGH COURT BUILDING,
BANGALORE - 560 001.

2. SHALINI BISWAS

W/O. RAVIRAJ NILAWARN
AGED ABOUT 43 YEARS,
R/AT FLAT NO. 118, ICON S N
LUXURIA APARTMENT,
ESSEL GARDEN, BILISHIVALE VILLAGE,
BANGALORE- 560 077.

...RESPONDENTS

(BY SRI. K. NAGESHWARAPPA, HCGP FOR R1;

R2 SERVED AND UNREPRESENTED)

THIS CRL.P IS FILED U/S 482 OF CR.PC (FILED U/S 528 BNSS) PRAYING TO QUASH THE FIR IN CR.NO.375/2025 BY THE RESPONDENT POLICE FOR THE O/P/U/S 75 OF JJ (CARE AND PROTECTION OF CHILDREN) ACT, 2015 AND SEC.125(a) R/W 3(5) OF BNS, ON THE FILE OF XXIX ACJM, BANGALORE CITY OF KOTHNUR POLICE STATION.I.A.NO.1/2025 FOR STAY.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

Learned counsel appearing for the petitioner files a memo seeking withdrawal of the petition with liberty to file fresh petition. The memo so filed reads as follows:

"MEMO FOR WITHDRAWAL

The undersigned Counsel for the Petitioner hereby submits that, the above petition may be permitted to withdrawn as not pressed, since charge sheet is filed with liberty to file fresh petition. Hence same may be taken on record, in the interest of justice. "

2. Liberty so sought is granted.

In terms of memo, the petition is disposed as withdrawn.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

SJK
List No.: 1 Sl No.: 60
CT:BHK